

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH.

O.A. NO. 706/89

New Delhi this the 7th day of March, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri S.R. Adige, Member(A).

Shri Sate Singh,  
S/o Shri Guman Singh,  
R/o CI-148, Khajuri Khas,  
Shahdara. ....Petitioner.

None for the petitioner.

Versus

1. The Chief Secretary,  
Delhi Administration,  
5, Alipur Road,  
Delhi.

2. The Chief Engineer,  
Flood and Irrigation Division,  
Delhi Administration,  
Office in ISBT Building,  
Kashmiri Gate,  
Delhi.

3. The Executive Engineer,  
Minor Irrigation Division,  
Delhi Administration,  
Khyber Pass,  
Delhi. ....Respondents.

None for the respondents.

O R D E R (ORAL)

Shri Justice V.S. Malimath.

None appeared either for the petitioner or for the respondents. As this is a very old matter, we thought it proper to look into the record and dispose of the case on merits.

2. The respondents have, in their reply to the claim made by the petitioner for regularisation of his services and consequential reliefs, stated that the petitioner being muster roll worker in the Flood Control Department, his case for

regularisation would be considered having regard to his seniority as per the directions issued by the Supreme Court in Writ Petition No. 253/88 between Shri Parkash Chand Vs. Delhi Administration Delhi. In that view of the matter, no further examination of the case of the petitioner is called for. Recording the statement of the respondents in this behalf, as aforesaid, this O.A. stands disposed of. No costs.

*Adige*  
(S.R. ADIGE)  
MEMBER(A)

'SRD'  
070394

*Malimath*  
(V.S. MALIMATH)  
CHAIRMAN